

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : R Aruna
Vs
Indian Bank

MAIN PETITION NUMBER : CP(IB)/19/CHE/2024
(IA/MA) APPLICATION NUMBERS

IA(IBC)/714(CHE)/2024

ORDER

Present: Mr. A.G.Sathyannarayana, Ld. Counsel for Personal Guarantor.
Mr. Sudhir, Ld. IRP in person.
Ms. Bharghavi Sundarajan, Ld. Counsel for Indian Bank.

In this case, IRP has not recommended for initiation of IRP against the
Petitioner / Personal Guarantor.

Ld. Counsel Mr. A.G.Sathyannarayana submits that he has filed the reply in the
form of counter vide SR.No.2074 dated 26.04.2024, on the report filed by the IRP.

IRP and the Ld. Counsel for the Petitioner are directed to serve copy of the
report and reply on the mail of the Ld. Counsel for Respondent/Indian Bank.

List the application for reply, if any / hearing on **20.08.2024**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)